

Annexure 3														
Name of Corporate Debtor : GIRIVAR HOTEL & RESORT PVT. LTD.				Date of Commencement of CIRP : 29.07.2026				(Pursuant to claims received and updated as on 10.09.2026)						
List of Secured Financial Creditor (Other than the financial creditor belonging to any class of creditor)														
Sl No.	Name of creditor	Details of claim received		Details of claim Admitted						Amount of contingent claim	Amount of any mutual dues that may be set off	Amount of claim not admitted	Amount of claim under verification	Remarks, if any
		Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by security interest	Amount covered by Guarantee	Whether related party?	% of voting Share in COC if applicable					
1	India SME Asset Reconstruction Company Limited	08.08.2026	451,905,856	412,979,626	Secured	As per Sheet	As Per Sheet	No	100.00%	-	-		29,26,230	NA
										-	-	-	-	
										-	-		-	
Total			45,19,05,856.11	412,979,626					100.00%	-	-	-	29,26,230	

Note: ISARC has receipt of an aggregate amount of Rs. 3,60,00,000/- towards the release of mortgaged property belonging to personal guarantor.

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Amount in INR						
SI No.	Name of creditor	Nature of claim	Amount claimed	Amount of claim admitted	Security as per form C	Security interest admitted
1	India SME Asset Reconstruction Company Ltd.	Secured	45,19,05,856.11	44,89,79,626	Primary Securities: All that part and parcel of the property consisting of Khasra No. 26, Village: Manpia, Gram Panchayat: Amarsagar, Tehsil & District: Jaisalmer admeasuring 34.14 bighas (61738.93 sq. mtrs.)owned by Girivar Hotel and Resort Pvt. Ltd.(CD) butted and bounded by: North :Other village boundary East :Khasra No. 80 and 27 West:Khasra No. 27/1/18 South :Khasra No. 27/1/17 Together with all building and structures thereonand plant and machinery attached to earth or permanently fastened to anything attached to earth& Hypothecation of P&M and other movables of the Borrower. Collateral Securities owned by Guarantors: a) All part and parcel of property Khasra No. 1150 & 1151, Plot No. B-68 to 72, B-131 to 134 and Khasra No. 1157, Plot No. C-69 to 73, C-116 to 120 at Bajrang Nagar, Kishangarh Renwal, Tehsil-Phulera, District-Jaipur, admeasuring 3616.89 sq. yards owned by Smt. Nanda Singh Chauhan w/o Shri Arvind Singh Chauhan* b) Khasra No. 1157, Plot Nos. C68 & C93, C88 to 92, C95 to 99, C121, C94, Khasra No. 1147/1, Plot Nos. A-47 (a), Khasra No. 1147, Plot No. A-68 (a), Khasra No. 1135/1, Plot No. D-11, at Bajrang Nagar, Kishangarh Renwal, Tehsil-Phulera, District- Jaipur admeasuring 2793.48 sq. yds. owned by Shri Arvind Singh Chauhan* Note: * 11 commercial plots situated at Renwal in the name of Shri. Arvind Singh and Smt Nanda Singh. In the recovery proceedings under SARFAESI Act 2002 we have received Sec-14 order to take the physical possession. We have already deposited the police protection fees to the SP rural Jaipur-district. So once we take the physical possession of the plots we will proceed for auction of the properties under SARFAESI Act, 2002 as these properties belongs to the personal guarantor. Further we have filed Application u/s. 95 of IBC post amendment in IBC. Therefore, moratorium does not applies. Hence the same properties are out of the purview of the CIRP proceedings.	

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					c) Plot No. C-01, Khasra No. 602 to 605, 700, 701, 703, 704, 707, 1178/702 & 698. Vinayak Nagar, Kismidesar, Bikaner admeasuring 3516.63 sq. mtrs owned by Shri Arvind Singh Chauhan.** Note ** Property situated at Bikanerwas put for auctionunder SARFAESI Act with a reserve price of Rs. 360 Lacs, auction was scheduled on 29.06.2026. Borrower approached DRT-Jaipur against the auction process and submitted inclination to redeem the property for Rs.360 Lacs. Hon’ble DRT-Jaipur passed the order to release the property by accepting Rs. 360 Lacs vide order dated 19.06.2026 out of which Rs.90 lacs to be deposited on or before 29.06.2026(date of auction) and remaining Rs.270 lacs within 2 months i.e on or before 29.08.2026. The property belongs to personal guarantors against whom we have filed application u/s. 95 of IBC post amendment in IBC. Therefore moratorium does not applies. Hence the same propertyis out of the purview of the CIRP proceedings and once borrower deposited the full amount property will be released to comply with the direction of DRT order dated 19.06.2026 (copy of the order is Annexed as per list). On the last date of hearing 05.08.2026 counsel of the guarantor categorically prayed to release	